

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN O.A. NO. 595 OF 2025**

IN THE MATTER OF:

RENU KUMAR

... APPLICANT

VERSUS

MUNICIPAL CORPORATION OF DELHI & ANR

... RESPONDENTS

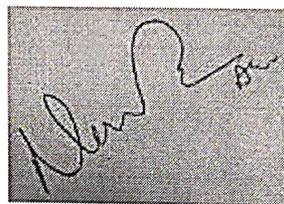
INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Status Report on behalf of Respondent – MCD.	1-11
2.	Photographs showing cleaning and proper management of garbage at the site as Annexure –A (Colly).	12-15

New Delhi

16/02/2026

Filed by:



Narender Pal Singh
Advocate
Standing Counsel, MCD,
CH. #8 Lawyers Chambers,
Patiala house courts,
New Delhi- 110001.
K-18, Level-1, Green Park Main,
New Delhi-110016
Email- danubeconsulting@gmail.com
Mobile-9311010090

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN O.A. NO. 595 OF 2025

IN THE MATTER OF:

RENU KUMAR

... APPLICANT

VERSUS

MUNICIPAL CORPORATION OF DELHI & ANR

... RESPONDENTS

STATUS REPORT ON BEHALF OF THE MUNICIPAL
CORPORATION OF DELHI.

MOST RESPECTFULLY SUBMITTED AS UNDER :-

I, Sanjay Hingorani, S/o Lt Shri H.L Hingorani, aged about 52 years, presently working as Executive Engineer, EMS Department, South Zone, Green Park, Municipal Corporation of Delhi, having Office at Office of Executive Engineer, South Zone, Aurobindo Marg, Green Park, New Delhi 110016 do hereby respectfully submit as under:

1. That presently I am working as Executive Engineer, EMS Department, South Zone, Municipal Corporation of Delhi, South zone and state that I have read and understood the contents of the



present OA, and I am acquainted with the facts of the present case on the basis of the records maintained by the Respondent no.1.

2. That the respondent no.1 is filing the present status report in order to bring correct facts on record and craves the liberty of the Hon'ble Tribunal to file a detailed report as and when directed.
3. That the Municipal Corporation of Delhi has made proper arrangements for collection, cleaning and disposal of garbage/municipal solid waste in the said area on a daily basis.
4. That presently the garbage generated and collected from the area is only temporarily transported for further lifting and not stored at the designated dhalao site. The garbage is regularly cleared on a daily basis through Auto Tippers and other mechanical vehicles deployed by the waste collection agency/concessionaire M/s SSIPL (Swayam Swachatta Initiative Pvt. Ltd. Having its office at 217-A, Ground Floor, Okhla Industrial Area Phase-III, New Delhi-110020.
5. That every day regularly, the Garbage collection vehicle reaches the Dhalao and the garbage is cleared, lifted and transported to the nearest FIXED COMPACTOR TRANSFER STATION (FCTS), facility, which is at a distance of 1 km from the dhalao.
6. That regular lifting of garbage is carried out and sanitation staff is deployed to ensure cleanliness in and around dhalao area.



7. That the dhalao serves only the garbage generated from the said colony, and the entire waste is cleared on a daily basis and transported further as per prescribed waste management procedure.
8. That the respondent deny each and every averment made in the application, save and except those which are specifically admitted hereinafter, and nothing be deemed to have been admitted merely on account of specific non-traverse.
9. That at the outset, it is relevant to set out the broad legal framework governing the management of Municipal Solid Waste in Delhi pursuant to the introduction and implementation of the Solid Waste Management Rules, 2016 ("SWM Rules, 2016") in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000: As per Rule 3(44) of the said Rules, "segregation" means sorting and separate storage of various components of solid waste, namely, biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes and construction and demolition wastes;
10. That as per Rule 3(46) of the Rules, "solid waste" means and includes solid and semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential wastes, street sweepings, silt removed or



collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under local authorities and other entities mentioned in Rule 2;

11. That as per Rule 3(47) of the Rules, "sorting" is defined as separating various components and categories of recyclables such as paper, plastic, card-board, metal, glass etc. from mixed waste, as may be appropriate to facilitate recycling;

12. That as per Rule 3(51) of the Rules, "transfer station" means a facility created to receive solid waste from collection areas and transport in bulk, in covered vehicles or containers to waste processing and/ or disposal facilities;

13. That as per Rule 3(52) of the Rules, "transportation" means conveyance of solid waste, either treated, partly treated or untreated, from a location to another location in an environmentally sound manner through a specially designed and covered transport system, so as to prevent the foul odor, littering and unsightly conditions;

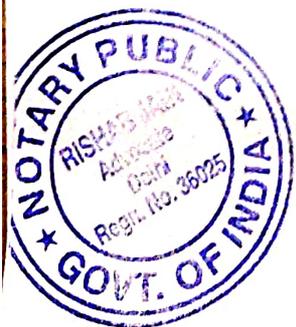
14. That as per Rule 3(56) of the Rules, "waste generator" means and includes every person or group of persons, every residential premises, and non-residential establishments including Railways,



Defense establishments, which generate solid waste; Rule 4(1) of the SWM, Rules, 2016 makes it the duty of waste generators to:

- a) segregate and store the waste generated by them in three separate streams namely, bio-degradable, non-bio-degradable and domestic hazardous wastes in suitable bins, and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;
- b) Wrap securely, used sanitary waste like diapers, sanitary pads etc. in the pouches provided by the manufacturers or brand owners of these products, or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non-biodegradable waste;
- c) Store separately, construction and demolition waste, as and when generated, in his own premises and dispose of the same as per the Construction and Demolition Waste Management Rules, 2016; and;
- d) Store horticultural waste and garden waste generated from his premises separately, in his own premises, and dispose of as per the directions of the local body from time to time;

15. That as per Rule 4(2) of the said Rules mandate that no waste generator shall throw, burn or bury the solid waste generated by



him on streets, open public spaces outside his premises, or in the drains, or water bodies;

16. That as per Rule 4(6) and (7) of the Rules mandate all RWAs and gated communities with over 5000 sq.m. area to, within 1 year from the date of notification of the said Rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in the Rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either authorized waste pickers or recyclers;

17. That as per Rule 15 of the SWM Rules, 2016, sets out inter alia, the following responsibilities (as relevant to the present Petition) of the local authorities as under:

a) Prepare a solid waste management plan as per state policy and strategy, in respect of solid waste management within 6 months from the date of notification of state policy and strategy;

b) Arrange for door-to-door collection of segregated solid waste from all households, including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storey buildings, large commercial complexes, malls, housing complexes etc., this may be collected from the entry gate or any other designated location;



- c) Direct waste generators not to litter i.e., throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers etc., or burn or bury waste on streets, open public spaces, drains, waste bodies, and to segregate the waste at source as prescribed under these Rules, and hand over the segregated waste to authorized waste pickers or collectors;
- d) Set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials, to enable informal or authorized waste pickers or collectors, to separate recyclables from the waste and provide easy access to waste pickers and collectors and recyclers for collection of segregated recyclables. Bins for storage of bio degradable wastes shall be painted green, those for storage of recyclable wastes shall be painted white, and those for storage of other wastes shall be painted black;
- e) Collect horticulture, parks and garden waste separately and process the same in the parks and gardens as far as possible; f) Educate waste generators on all aspects of segregation of waste, including storage of such wastes in separate bins for collection.

18. That as per Rule 22 of the SWM Rules, 2016 provides the timelines for implementation of various aspects of the Rules, such as for the set-up of solid waste processing facilities, sanitary landfills, door to door collection of segregated waste, and its transport in covered vehicles to processing/ disposal facilities etc.,



as between 1-3 years from the date of implementation of the Rules. That pursuant to the implementation of the SWM Rules, 2016, and order of the Hon'ble Supreme Court dated 02.09.2014 in WP(C) No. 888/1996 (Almitra H. Patel v. UOI & Ors.) in respect of solid waste management, and order dated 22.02.2017 in WP(C) No. 375/2012 (Paravaran Suraksha v. UOI) in respect of liquid waste management; the subject of compliance with the said Rules was taken up by the Principal Bench, Hon'ble National Green Tribunal, New Delhi ("Hon'ble NGT") on 20.08.2018 in OA No. 606/2018, which from time to time, calls for reports from the State Level Committees and the Apex Committee on the subject of Solid Waste Management, apart from reports of certain States/ Authorities, as and when required. The Central Pollution Control Board ("CPCB") also submits reports before the Hon'ble NGT on all aspects of compliance with the SWM Rules, 2016 that fall within its ambit, as also future course of action being adopted. A Central Monitoring Committee has also been constituted by the Hon'ble NGT in the said matter and related tagged petitions, to deliberate and provide its opinion on issues raised from time to time, after which Chief Secretaries of States regularly submit before the Hon'ble Tribunal to report on required actions/ compliances by state departments and municipal bodies.

19. way of the said Report it was stated that the MCD was making earnest efforts to close down the existing Dhalaos, and that of the 1494 total Dhalaos, 985 had been closed, and were being put to alternate use such as conversion into Amul Milk Booths, MRF,



9

Libraries, Training Centers for underprivileged women and children, senior citizen recreation centers etc. Further, the 509 remaining Dhalaos required to continue to be used as points of secondary storage/ segregation of solid waste were being converted into Fixed Compactor Transfer Stations ("FCTS") in a phased manner. It is relevant to state at this juncture, that the existing Dhalaos cannot all instantly be converted into FCTS for two reasons:

The area of existing Dhalaos is 20-40 sq. m, whereas area required as per the MPD-2021 for segregation of waste and parking of utility vehicles is 0.02 ha (200 sq.m). An FCTS also requires a minimum area of 65 sq.m; The cost and time required to construct each FCTS is substantial. The MCD also submitted vide its Status Report dated 02.07.2025, that there were 309 operational FCTS for the 509 operational Dhalaos, and out of the 509 operational Dhalaos, 250 were being used only for storage of sweeping waste and silt. Further, private concessionaires appointed for collection and transportation of Municipal Solid Waste and Street Sweeping Waste, were also deploying Mobile Transfer Stations ("MTS"), which provide a mechanical means of direct transportation of primary collected waste into secondary transportation vehicles in the absence of secondary collection systems in a particular area, ward or locality, where suitable. The secondary transportation vehicles, i.e., Refuse Compactor Vehicle or MTS, then



transport the solid waste to designated waste processing facilities.

20. That in keeping with the aforesaid efforts, it is submitted that the Respondents have ensured, in compliance with its own undertakings and the directions of the Hon'ble NGT from time to time, that as on date, in the SDMC area, there are presently already 48 operational FCTS, and over the next few years, the number shall be substantially increased, after which the said zone will be Dhalao free (except Dhalaos required to be retained for street sweeping waste). The answering Respondent is, therefore, earnestly taking all steps possible to ensure that the grievance of the applicant herein and many other similarly situated persons, is addressed at the earliest, within the confines of limited resources in terms of allocation of funds and land.
21. That it is also pertinent to mention that as the primary purpose of existing operational Dhalaos is only to serve as a secondary segregation/ storage point for garbage for the final segregation and collection activities carried out by private concessionaires appointed by the MCD; an important factor of making Delhi Dhalao free at the earliest, involves ensuring that the MCD is able to reach its target of 85% segregation of waste at source by February, 2026, 90% by August, 2026 and 100% by January, 2027. In December 2025, the MCD had achieved approximately 60%



segregation of waste at source, with there being 678 zero waste colonies/ institutes. For this purpose, in accordance with the SWM Rules, 2016, RWAs such as the one the applicant is part of, may also assist the MCD in achieving such segregation (by ensuring proper and complete segregation at the doorstep), which will enable shorter final segregation and storage times for the private concessionaires. It is for this purpose, that colour coded bins are placed by the Respondents at all Dhalaos, including the Subject Dhalao.

- 22. That recent photographs showing cleaning and proper management of garbage at the site are annexed as Annexure – A (Colly).
- 23. It is therefore most respectfully requested that the present status report may kindly be taken on record.

I identify the Deponent who has signed in my presence

[Signature]
Deponent
Executive Engineer
EMS/South Zone
MCD

VERIFICATION:

16 FEB 2026

Verified at Delhi on this ___ day of February – 2026, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.



[Signature]
Deponent
Executive Engineer
EMS/South Zone
MCD

CERTIFIED THAT THE DEFO...
Shri/Smt./Km... *Sanjay Bangar*
S/o/W/o/D/o... *Is. Lal Singh*
No... *Executive Engineer, South MCD, Delhi*
Identified by Smt/Sri... *Maran Lal Singh*
has solemnly affirmed before me at Delhi
on 16 FEB 2026 / 473/26 that the
contents of the affidavit which have been
read & explained to him/her are true &
Correct to his/her/knowledge

[Signature]
De!!
16 FEB 2026

अगर किसी भी निवासी को कचरा ओवरफ्लो होने से कोई परेशानी होती है, तो वे सुपरवाइजर के व्हाट्सएप कॉन्टैक्ट नंबर पर शिकायत कर सकते हैं!
[वार्ड इंचार्ज राहुल 7291999243]

 GPS Map Camera



New Delhi, Delhi, India 

117/9, Prajapati Colony, Kishan Garh, Vasant Vihar, New Delhi, Delhi 110057, India

Lat 28.56083° Long 77.163937°

Saturday, 14/02/2026 01:54 PM GMT +05:30



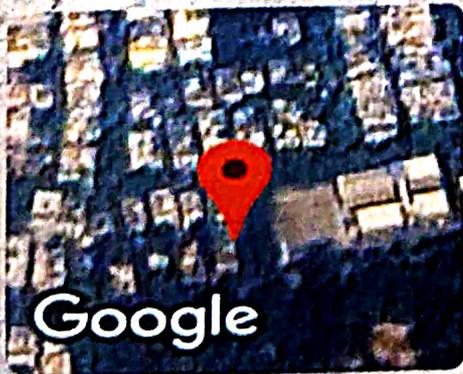
GPS Map Camera



New Delhi, Delhi, India 
A10/7, Vasant Vihar, New Delhi, Delhi 110057,
India
Lat 28.561008° Long 77.163768°
Wednesday, 11/02/2026 11:30 AM GMT +05:30



GPS Map Camera



Google

New Delhi, Delhi, India 

A10/7, Vasant Vihar, New Delhi, Delhi 110057, India

Lat 28.561007° Long 77.16383°

Tuesday, 10/02/2026 08:35 AM GMT +05:30



GPS Map Camera

New Delhi, Delhi, India 
 117/9, Prajapati Colony, Kishan Garh, Vasant
 Vihar, New Delhi, Delhi 110057, India
 Lat 28.561° Long 77.163912°
 Monday, 09/02/2026 08:16 AM GMT +05:30